

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF FINANCIAL SERVICES  
LOK SABHA  
UNSTARRED QUESTION NO: 2066  
TO BE ANSWERED ON THE 29<sup>th</sup> DECEMBER, 2017/PAUSHA 08, 1939 (SAKA)

QUESTION  
INSOLVENCY AND BANKRUPTCY CODE

2066:

DR. PRITAM GOPINATH MUNDE: SHRI VINAYAK BHURA ORAUT:  
SHRI SHRIRANG APPABARNE: DR. SHRIKANTEKNATH SHINDE:  
SHRI KUNWAR PUSHPENDRA SINGH SHRI ADHALRAOPATIL SHIVAJIRAO:  
CHANDEL:  
SHRI DHARMENDRAYADAV:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Gross Non-Performing Assets (NPAs) of the Public Sector Banks (PSBs) has risen significantly during the last three years, if so, the details thereof;
- (b) whether the rise in gross NPAs of PSBs is due mainly by wilful defaulters, if so, the total outstanding loans by wilful defaulters during the last three years and the current year, bank-wise;
- (c) whether the borrowers have a very comfortable environment and the lenders are actually facing the heat, if so, the details thereof;
- (d) the action taken by the Government against the wilful defaulters;
- (e) whether the Government has formed 14-member Committee to take stock of the functioning and implementation of Insolvency and Bankruptcy Code (IBC); and
- (f) if so, the details of the recommendations made and the action taken by the Government thereto?

ANSWER

To be answered by  
THE MINISTER OF STATE IN THE MINISTRY OF FINANCE  
(SHIV PRATAPSHUKLA)

(a) As per Reserve Bank of India (RBI) data on domestic operations, Gross Non Performing Assets of Public Sector Banks (PSBs), were Rs. 2,16,739 crore as on 31.3.2014, and increased to Rs. 6,89,806 crore as on 30.9.2017.

(b) to (d): As per RBI instructions, banks and financial institutions are required to report wilful defaulter accounts of Rs. 25 lakh and above to Credit Information Companies *Vide* circular dated 29.9.2016, RBI has provided a mechanism to publish photographs of wilful defaulters in newspapers as per Board-approved policy of the financial institution concerned.

Bank-wise details of wilful defaulters and action taken in their respect by Public Sector Banks (PSBs), are at Annexure.

(e) and (f): Government has formed a 14-member committee to identify the issues that may impact the efficiency of the corporate insolvency resolution and liquidation framework prescribed under the Insolvency and Bankruptcy Code and make suitable recommendations to address such issues to enhance efficiency of the processes prescribed for effective implementation of the Code. Recommendations of the committee have not been submitted yet.

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Lok Sabha Unstarred Question No. 2066, for 29.12.2017

## Data on Wilful Defaulters (as on 30.9.2017)

Amount in Rupees

Bank Name	Wilful defaulters		Action taken against wilful defaulters					
	No.	Amount	No.	Amount	No.	Amount	No.	Amount
Allahabad Bank	121	1,908	103	1,882	34	762	106	1,876
Andhra Bank	408	3,946	371	3,887	169	1,285	354	3,822
Bank of Baroda	255	5,595	253	5,338	145	2,985	216	5,269
Bank of India	396	4,738	316	4,591	41	1,169	183	2,479
Bank of Maharashtra	104	863	104	863	68	682	75	768
Canara Bank	605	3,697	605	3,697	339	2,869	445	3,318
Central Bank of India	748	4,891	654	3,994	54	2,404	715	3,714
Corporation Bank	123	2,225	111	2,204	24	518	42	919
Dena Bank	185	1,529	172	1,516	23	488	122	1,289
IDBI Bank Limited	73	3,104	73	3,104	10	1,535	32	2,562
Indian Bank	67	1,077	67	1,077	49	775	51	966
Indian Overseas Bank	524	4,262	515	4,200	31	793	100	2,169
Oriental Bank of Commerce	431	4,284	420	4,245	86	1,551	285	3,489
Punjab & Sind Bank	27	286	27	391	13	195	18	332
Punjab National Bank	1,073	14,245	1,007	12,232	315	6,556	885	13,403
Syndicate Bank	200	1,101	172	1,089	115	108	85	468
UCO Bank	651	5,654	513	5,500	113	2,980	496	5,301
Union Bank of India	823	5,003	771	4,750	87	926	737	4,548
United Bank of India	398	1,829	388	1,471	142	812	227	1,056
Vijaya Bank	134	3,537	115	1,638	50	938	84	1,895
State Bank of India	1,679	27,814	1,666	27,717	60	1,477	1,679	27,814
<b>Total</b>	<b>9,025</b>	<b>1,01,587</b>	<b>8,423</b>	<b>95,384</b>	<b>1,968</b>	<b>31,807</b>	<b>6,937</b>	<b>87,458</b>

Source: Banks

\*Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002